Name of the Reasons for withdrawal of zecognition.

- E. Middle School. Nurjehan Road. New Delhi.
  - Central (a) Dio not create the required Reserve Fund.
    - (b) Non-payment of rent of land to the Land and Develop\_ ment Officer.
- shala (primary School), Paharganj, New Delhi.
- 4. Arya Vedic Path- (a) Did not create the required Reserve Fund.
- 5. Jain Girls Middle ) School, Jang-New Deihi.
- 6. Saini Rashtriya Kanya Path-Paharishala. Dhiraj, Delhi.
- Vecr Kanya Pathshala, Lad-Ghati, Paharganj, New Delhi.
- 8. Vedic Hindi Middle School, Kotla Mubarakpur, New Delhi.
- managements feiled to run have the schools accordance with the provisions of the Punjab Education Code as extended to Delhi despite repeated instructions from the Director of Education, Delhi.
- (a) The management could not arrange for Reserve Fund required under rules in spite of repeated departmental notices and final warning regarding withdrawal of recognition due non-fulfilment to of this basic condition.
- (b) Irregular ment of salaries to teachers.
- (c) Not opening Savings Bank Ac-counts in respec of Teachers' I rovident Fund in the Offices Post though the amount of Provident Fund was being deducfrom salaries.

(c) and (d). The Delhi Corporation has intimated that salaries of the teachers of the Vedic Hindi Middle School, Kotla Mubarakpur, Jain Girls Middle School, Jangpura and Saini Rashtriya Kanya Pathshala, Paharl Dhiraj, Delhi have been paid up to the

31st March, 1958 and the salaries of the teachers of Veer Kanya Pathshala will be paid in a week's time.

to Questions

The Corporation has been asked to release the grants-in-aid to the remaining schools immediately and persuade the managements of the schools to pay the salaries of their teachers if they have not already done so.

- (e) Yes, Sir.
- (f) The Government have recommended to the Delhi Municipal Corporation either to take over such schools or open new schools in their place if the managements are disinclined to hand them over to the Corporation.

## INDUSTRIAL FINANCE CORPORATION

- \*181. SHRI V. K. DHAGE: Will the Minister of FINANCE be pleased to state:
- (a) whether it is a fact that the Industrial Finance Corporation have decided to raise loans in foreign countries to overcome the foreign exchange shortage; and
  - (b) if so, what is that decision?

THE DEPUTY MINISTER OF FINANCE (SHRIMATI TARKESHWARI SINHA): (a) No,

(b) Does not arise.

## ARREARS OF INCOME TAX AND DEATH DUTY

- •182. SHRI JUGAL KISHORE: Will the Minister of FINANCE be pleased to state:
- (a) what was the amount in arrears in respect of (i) Income-tax; and (ii) Death Duty on 31st March, 1958; and
  - (b) what are the reasons for these arrears?

THE DEPUTY MINISTER OF FINANCE (SHRIMATI TARKESHWARI SINHA): Two statements giving separately the position in respect of Income-tax and Estate Duty are laid on the Table of the House.